

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 251/2019

New Delhi, this the 23rd day of January, 2019

Hon'ble Mr. A.K. Bishnoi, Member (A)

Surender Kumar Chawla,
Age-61 years,
Group-B (Retd.)
Assistant Engineer (Civil),
Resident of AP-25A, Pitam Pura,
Delhi-110034.

-Applicant

(By Advocate: Shri H. K. Gangwani)

Versus

Delhi Development Authority,
Through its
Commissioner-cum-Secretary,
Vikas Sadan, INA, New Delhi.

-Respondent

ORDER (Oral)

The applicant who retired as Assistant Engineer (Civil) with the Delhi Development Authority has filed the present OA seeking quashing of orders dated 14.06.2018 and 11.12.2018 relating to pension and retiral benefits. Learned counsel for the applicant submits that a number of representations have been submitted by the applicant to the respondents in this regard which have not been decided and no response has been received by him. He also submits that the applicant may be permitted to submit afresh a detailed representation to the respondents seeking the reliefs sought in the OA.

2. Under the circumstances, the OA is disposed of at this stage itself without going into the merits of the case, with the liberty to the applicant to submit a detailed representation to the respondents within two weeks from today and it is directed that the respondents, if they receive such a representation, shall decide the same through a self-contained and speaking order, within sixty days from the date of receipt of such a representation.

No costs.

Order *dasti*.

**(A.K. Bishnoi)
Member (A)**

/ns/